

(2012) 02 DEL CK 0499

In the Delhi High Court

Case No : Writ Petition (Criminal) No. 196 of 2012

Rajiv Kataria

APPELLANT

Vs

State and Another

RESPONDENT

Date of Decision : 06-02-2012

Acts Referred:

Penal Code, 1860 (IPC) — Section 323, 452, 506, 523

Citation : (2012) 2 JCC 808

Hon'ble Judges : Mukta Gupta, J

Bench : Single Bench

Advocate : Kshitij Mittal with Petitioner in person, for the Appellant; Dayan Krishnan, Additional Standing Counsel for the State with Mr. Nikhil A. Menon, Advocate with SI Deepak Kumar, PS Pul Prahlad Pur., for the Respondent

Judgement

Hon"ble Ms. Justice Mukta Gupta

Crl. M.A. No. 1539/2012 (Exemption)

Allowed, subject to all just exceptions.

W.P. (Crl.) No. 196/2012

1. By this petition the Petitioner seeks quashing of FIR No. 21/2012 under Sections 452/523/506 IPC registered at PS Pul Prahlad Pur, Delhi on the complaint of Respondent No. 2. Learned Additional Standing Counsel for the State on instructions from SI Deepak Kumar, PS Pul Prahlad Pur states that besides the Petitioner there is no other accused involved in the present FIR and besides Respondent No. 2 no other victim is involved in the present FIR.

2. The Complainant/Respondent No. 2 Mr. Ravinder Kumar is present in person and is identified by the Investigating Officer. He states that the Petitioner and Respondent No. 2/Complainant have entered into a Compromise. He further states that in view of the settlement between the parties, he does not want to pursue the abovementioned FIR and the proceedings pursuant thereto.

3. In view of the fact that the parties have amicably resolved their differences of their own free will, volition and without any coercion and no useful purpose will be served in continuance of the proceedings, rather the same would create further acrimony between them, it would be in the interest of justice to quash the abovementioned FIR and the proceedings pursuant thereto. There is no legal impediment in quashing the FIR in question.

4. Consequently, FIR No. 21/2012 under Sections 452/323/506 IPC registered at PS Pul Prahlad Pur, Delhi and proceedings pursuant thereto are hereby quashed.

5. Parties have signed this order sheet in acknowledgment of their statements made before this Court. The petition is disposed of. Order dasti.